

**IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.32706 of 2025**

Arising Out of PS. Case No.-88 Year-2011 Thana- AMAS District- Gaya

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Ram Pravesh Yadav S/O Late Rajeshwar Yadav Resident of Village- Raja
Bigha, P.S.- Salaiya, District- Aurangabad.

... .. Petitioner/s

Versus

The State of Bihar Bihar

... .. Opposite Party/s

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Appearance :

For the Petitioner/s : Mr. Basant Kumar Chaudhary, Sr. Adv.
Mr. Prashant Kumar
Mr. Amit Kumar Singh
For the Opposite Party/s : Mr. Shyameshwar Dayal
Mr. Jharkhandi Upadhyay

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**CORAM: HONOURABLE MR. JUSTICE SANDEEP KUMAR
ORAL ORDER**

5 17-10-2025 Heard the learned senior counsel for the petitioner
and learned APP for the State.

2. The petitioner seeks bail in connection with Amas
P.S. Case No. 88 of 2011 registered for the offence under
Sections 147, 148, 149, 341, 323, 307, 379, 384,, 386, 435, 427
and 120B of the Indian Penal Code, under Section 27 of the
Arms Act, under Section 17 of the CLA Act and under Section
13 of the UAP Act.

3. As per the prosecution case, the petitioner and
others are said to have stopped the trucks near the Sao Kala Toll
Plaza and have set ablaze the trucks.

4. The petitioner is in custody since 2.2.2025.



5. It has been submitted by the learned counsel for the petitioner that the petitioner has been acquitted in 40 cases registered against him and he has been granted bail in seven more similar cases.

6. Learned APP for the State Shri Jharkhandi Upadhyay submits that from the records, it appears that the petitioner is an absconder in a case of year 2011 and he is an active naxal.

7. Considering the aforesaid submission of the learned APP for the State, this Court is not inclined to grant bail to the petitioner.

8. Accordingly, this application is dismissed.

(Sandeep Kumar, J)

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